

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 351/MP/2018

Subject : Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreement dated 19.12.2013 executed between the Petitioner and the Respondent No. 1 and in terms of the directions issued by the Central Government vide its notification dated 27.8.2018 for allowing pass through of additional expenditure incurred by the generator on account of events pertaining to 'Change in Law'.

Petitioner : Coastal Energen Private Limited (CEPL)

Respondents : Tamil Nadu Generation and Distribution Company Ltd. & Ors.

Petition No. 380/MP/2018

Subject : Petition under Section 79 (1) (b) and 79 (1) (f) of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreement dated 12.12.2013 executed between the Petitioner and the Respondent for claiming compensation on account of events pertaining to 'Change in Law'.

Petitioner : IL&FS Tamil Nadu Power Company Limited

Respondents : Tamil Nadu Generation and Distribution Company Ltd. & Ors.

Date of Hearing : 31.10.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Hemant Singh, Advocate, CEPL and IL&FS
Shri Lakshyajit Singh, Advocate, CEPL, IL & FS
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri Girik Bhalla, Advocate, PTC India Limited

Record of Proceedings

Learned counsel for the Respondent, Tamil Nadu Generation and Distribution Company Ltd. requested for time to file reply to the Petition. Learned counsel for the Petitioners had no objection in this regard.

2. The Commission directed the Respondents to file their replies as a last chance, by 18.11.2019 with an advance copy to the Petitioners who may file rejoinder thereof, on or before, 28.11.2019.

3. The Commission directed the Petitioners to submit on or before 18.11.2019 the notifications of each change in law events along with chronological dates of issue of notices to the Respondents as per Article 10.4 of the PPA.



4. The Commission directed that due date of filing the reply and/or rejoinder should be strictly complied with.

5. The Petitions shall be listed for hearing in due course for which notice will be issued separately.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Legal)**

